

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/MP/2014

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges..

Date of hearing : 14.7.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR Vemagiri Power Generation Ltd, Bangalore

Respondent : APEDCL & Others

Parties present : Shri Alok Shankar, Advocate, GVPGL

Record of Proceedings

Learned counsel for the petitioner submitted that an appeal could not be taken up by the Hon`ble High Court of Judicature at Hyderabad so far and requested to adjourn the matter sine die with liberty to the petitioner to approach the Commission as and when the matter is disposed of by the High Court.

2. The Commission directed to adjourn the matter sine die with liberty to the petitioner to approach the Commission after disposal of the matter by Hon`ble High Court.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)